

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) Information is being collected and would be laid on the Table of the Rajya Sabha.

Court Stay Orders on Drug Prices

1309. DR. (SHRIMATI) NAJMA HEPTULLA:
SHRIMATI HAMIDA HABIBULLAH:
DR. JOSEPH LEON D'SOUZA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that a number of foreign drug companies have filed writ petitions in Delhi High Court and obtained stay order on the implementation of prices of drugs; and

(b) if so, since when the petition are pending in Delhi High Court and the steps taken to ensure that petitions are disposed of quickly so that the benefit of fair prices is available to consumers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The earliest pending writ petitions of foreign companies in the Delhi High Court is of M/s. Hoechst Pharmaceuticals Limited dated 9th March, 1981. Some of the petitions of the foreign companies are listed for 15th March, 1982 and the remaining for 1st of April, 1982.

Grant of letter of intent to M/s. Glaxo Limited for production of Salbutamol

1310. DR. JOSEPH LEON D'SOUZA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer

to Unstarred Question 2647 given in the Rajya Sabha on the 21st December, 1981 and state:

(a) what is the position of validity of letter of intent granted to M/s. Glaxo Limited for the production of Salbutamol;

(b) whether it is a fact that IC-cum-MRTP have treated M/s. Glaxo's letter of intent as lapsed and yet his Ministry has not communicated the decision to the company; and

(c) what are the reasons for withholding the communication of decisions of Government to M/s. Glaxo Limited from time to time?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c) The information has been given in reply to Rajya Sabha Starred Question No. 216 being answered on 8-3-1982.

Foreign Drug Companies Shareholding

1311. DR. JOSEPH LEON D'SOUZA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that as per the New Drug Policy, 1978, all foreign drug companies foreign shareholding was to be reduced to 40 per cent and progressively down to 26 per cent;

(b) why has there been such a delay in implementation of this by Government and the reasons therefor; and

(c) what steps will be taken by Government to implement this provision of the New Drug Policy?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) No, Sir.

(b) and (c) Do not arise.